

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **16.04.2024** THROUGH VIDEO CONFERENCING

PRESENT:

**HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER TECHNICAL)**

IN THE MATTER OF : MOI Toyofuji Automotive Logistics India
Pvt. Ltd.
Vs
SICAL Logistics Pvt. Ltd.

MAIN PETITION NUMBER : IBA/73/2020

(IA/MA) APPLICATION NUMBERS

IA(IBC)/6(CHE)2024

ORDER

Present: Shri. R. Umashankar, Ld. Counsel for the Applicant.

Ms. Aishwarya S. Nathan, Ld. Counsel for the Respondent.

Ld. Counsel for the Respondent seeks and is granted two weeks to file reply and serve copy on the Counsel for the Applicant.

Ld. Counsel for the Applicant submits that pursuant to the order dated 13.02.2024, the Applicant has taken steps for impleading SICAL Logistics Pvt. Ltd. being the proper and necessary party which is listed on 29.04.2024.

Ld. Counsel for the Respondent submits that she has not received the copy of the application.

Let the copy of the application be served on the mail of the Counsel for the Respondent.

List the application for hearing on **29.04.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs